

- i. the ad-hoc appointment of the District Judges shall be for a period of six months or till the regular selection / appointment is made, whichever is earlier;
- ii. the ad-hoc appointment shall not confer any right to claim seniority or any other superior right to the appointees vis-a-vis the District Judges who may be appointed pursuant to a regular selection process; and
- iii. the ad-hoc appointees shall be reverted to the cadre of Sub-Judges/Civil Judges (Senior Division) in case they are not found fit for promotion to the posts of District Judges after regular selection process or in case sufficient posts are not available for their promotion on regular basis.

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 27 -07 -2021

NO:LD(A)2016/81

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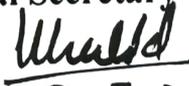
1. Principal Secretary to Hon'ble Governor, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Department.
3. Registrar General, J&K High Court, Srinagar.
4. Principal Secretary to Hon'ble Chief Justice, J&K High Court, Srinagar.
5. Director Information, J&K, Srinagar.
6. Director Archives, Archaeology and Museums, J&K, Srinagar.
7. Principal Private Secretary to Chief Secretary for information of the Chief Secretary.
8. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
9. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
10. Government Order file.
11. Concerned file.


27.07.21

(Ashish Gupta)

Additional Secretary to Government


27.07.2021


27.07.2021.